FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JINDAL DIAMONDS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Jindal Diamonds Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/04/2001
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U36911DL2001PTC110332
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	C-54, Basement, Greater Kailash, New Delhi-110048 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13/05/2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name- Mr. Chander Shekhar Address-839, West End Mall, District Centre, Janakpuri, New Delhi-110058 Contact No-9971073795 Regn. No- IBBI/IPA-001/IP- P01760 /2019-2020/12706. Email.id- ca.cssuneja@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	12/06/2024

Notice is hereby given that Jindal Diamonds Private Limited has commenced voluntary liquidation on 13th May, 2024.

The stakeholders of Jindal Diamonds Private Limited are hereby called upon to submit a proof of their claims, on or before 12th June, 2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Chander Shekhar
Liquidator
Regn. No- IBBI/IPA-001/IP- P01760 /2019 2020/12706.
Authorization of Assignment ("AFA"):AA1/12706/02/201224/106668
Place: - New Delhi
Dated: - 14/5/2024

CHANDER SHEKHAR Insolvency Professional (IP) New Delhi Regd. No. IBBI/IPA-001/IP-P01760/2019-2020/12706

मुथूट हाउसिंग फाइनेंस लिमिटेड

[illegible]

CFM

पंजीकृत कार्यालय: ब्लॉक न. ए-1003, वेस्ट गेट, वाईएमसीए क्लब के पास, सर्वे नंबर 835/1-3, एसजी. हाईवे मकरबा, अहमदाबाद - 380051, गुजरात

कब्जा सूचना (अचल सम्पत्ति हेतु)

[illegible]

HDFC BANK

We understand your world

[illegible]

क्र.	ऋण खाता संख्या	ग्राहक का नाम	12 मई 2024 तक बकाया राशि	... की तिथि
1.	XXXX1198	[illegible]	3,43,568.40	13 मई 2024
2.	XXXX1539	[illegible]	85,485.76	13 मई 2024
3.	XXXX9062	[illegible]	2,67,847.70	20 अप्रैल 2024
4.	XXXX3318	[illegible]	1,70,118.10	20 अप्रैल 2024
5.	XXXX0503	[illegible]	2,115.82	20 अप्रैल 2024

दिनांक: 15.05.2024
स्थान: हरियाणा

हस्ता/-
एचडीएफसी बैंक लिमिटेड

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और दिवालियापन बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)

जिंदल डायमंड्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	जिंदल डायमंड्स प्राइवेट लिमिटेड
2.	[illegible]	[illegible]
3.	[illegible]	[illegible]
4.	[illegible]	[illegible]
5.	[illegible]	[illegible]
6.	[illegible]	13/05/2024
7.	[illegible]	[illegible]
8.	[illegible]	12/06/2024

[illegible] 13 मई, 2024 [illegible]

जिंदल डायमंड्स प्राइवेट लिमिटेड [illegible] 12 जून, 2024 [illegible]

[illegible]

हस्ता./-
चन्द्रशेखर
परिसमापक

दिनांक 14.05.2024
स्थान नई दिल्ली

[illegible]

यूनियन बैंक / Union Bank

[illegible]

पंजाब नैशनल बैंक

[illegible]

पंजाब नैशनल बैंक / punjab national bank

कब्जा सूचना (अचल सम्पत्ति हेतु)

[illegible]

SBI

[illegible]

फेडरल बैंक

अचल सम्पत्ति की बिक्री के लिए ई-नीलामी बिक्री सूचना

[illegible]

SHRIRAM

श्रीराम फाइनेंस लिमिटेड

[illegible]

नई दिल्ली

CHANDER SHEKHAR
Insolvency Professional (IP)
New Delhi

PUBLIC NOTICE

General Public is hereby notified that our Company, namely, Globe Capital Market Limited, is a Trading Member, Investment Adviser and registered with Securities and Exchange Board of India ("SEBI"). [illegible]

[illegible] Such unscrupulous entities are besmirching the image of our Company and causing confusion and deception in the minds of public at large. Our Company operates only via official website i.e. www.globecapital.com for all products and services. It is also be made aware that Globe operates only via below social handles:-

LinkedIn: http://linkedin.com/company/globe-capital-market-limited
Instagram: https://www.instagram.com/globecapital/
Facebook: https://www.facebook.com/globecapital

Globe Capital Market Limited

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JINDAL DIAMONDS PRIVATE LIMITED

1	Name of Corporate Person	Jindal Diamonds Private Limited
2	Date of incorporation of Corporate Person	[illegible]
3	Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Delhi
4	Corporate identity number / limited liability identity number of Corporate Person	[illegible]
5	Address of the registered Office and Principal office (if any) of Corporate Person	C-34, Basement, Greater Kailash-1, New Delhi-110048 IN
6	Liquidation commencement date of Corporate Person	13/05/2024
7	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Chander Shekhar Address: 306, West End Mall, District Centre, Janakpuri, New Delhi-110058 Contact No: [illegible] Regn. No.: IBBI/IPA-001/IP-P01706/2019-2020/12706 Email Id: [illegible]
8	Last date for submission of claims	12/06/2024

Notice is hereby given that **Jindal Diamonds Private Limited** has commenced voluntary liquidation on **13th May 2024**.

The stakeholders of **Jindal Diamonds Private Limited** are hereby called upon to submit a proof of their claims, on or before **12th June, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Chander Shekhar
Liquidator

Date: 14.05.2024
Place: New Delhi
Regn. No.: IBBI/IPA-001/IP-P01706/2019-2020/12706
Authorization of Assignment ("AFA"): AA1/12706/02/[illegible]

OFFICE OF THE RECOVERY OFFICER - I
DEBTS RECOVERY TRIBUNAL DEHRADUN
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/406/2019 — Dated : 04.04.2024

INDIAN BANK (Erstwhile ALLAHABAD BANK)
Versus
SHRI SOMPAL & ORS

TO,
(CD-1) Mr Sompal S/o Sh Baljeet Singh, R/o 781/26, Rampuri-4, District Muzaffarnagar, Uttar Pradesh
(CD-2) Mr Amit Kumar S/o Sh Sompal, R/o 781/26, Rampuri-4, District Muzaffarnagar, Uttar Pradesh
(CD-3) Smt Sanju W/o Sh Suresh Pal R/o Sukh Vihar, Almaspur, Muzaffarnagar, Uttar Pradesh

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DEHRADUN in OA/207/2019 an amount of **Rs 15,16,415.00 (Rupees Fifteen Lakhs Sixteen Thousands Four Hundred Fifteen Only)** along with pendentelite and future interest @ 10.00% p.a simple rate on reducing balance from the date of filing of O.A. w.e.f. **03/15/2019** till realization and costs of **Rs 58,000 (Fifty Eight Thousand Only)** has become due against you (Jointly and severally).

2. Whereas it has been shown to the satisfaction of the undersigned that it is not possible to serve you demand notice in ordinary course, therefore, this notice is given by way of this publication directing you to pay the above sum within 15 days of the publication of this notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **21.06.2024** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid you will also be liable to pay:

a) Such interests as is payable for the period commencing immediately after this notice of the Certificate/execution proceedings.

b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other Proceedings taken for recovering the amount due.

Given under my hand and seal of the Tribunal on **04.04.2024**

Recovery Officer
DEBTS RECOVERY TRIBUNAL, DEHRADUN

DEBTS RECOVERY TRIBUNAL, DEHRADUN
Government of India, Ministry of Finance, (Department of Financial Services)
2nd Floor, Paras Tower, Majra, Saharanpur Road, Dehradun (Ut.) 248171

PUBLICATION NOTICE
IN O.A. NO. 214 OF 2023

SUMMONS UNDER SUB SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME.

Dy. No. 355 / 2024 — Dated : 01.05.2024

Indian Bank V/s M/s Patanjali Chikitsalya & Ors.

To,
1. M/s Patanjali Chikitsalya, through its Proprietor Shri Munesh Kumar Pundir [illegible], District Saharanpur 247001
2. Shri Munesh Kumar Pundir S/o Shri [illegible], District Saharanpur 247001
3. Smt. Mithlesh Devi W/o Late Suresh Chand, R/o House No 103 [illegible]

Whereas the above named Applicant Bank has instituted **OA No. 214 of 2023** against you for recovery of debts of **Rs. 64,66,727.53** [illegible] of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on **25.04.2024**.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorised agent or legal practitioner before this Tribunal on **28.06.2024**. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply if any, in your defence in a paper book form in pairs and produce all the documents and affidavits under which your defence or for counter claim, for set-off, counter claim in this Tribunal, personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this the 1st day of May, 2024.

By order of Tribunal
Registrar,
Debts Recovery Tribunal, Dehradun

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
Form No. 3 [See Regulation 15 (1)(a)] / 16(3)
1st Floor, SCO 33-34-35, Sector-17 A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/620/2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No. 22625

KARNATAKA BANK LIMITED
VS
RAHUL RAHUL

To,
2) DEFENDANT NO.2 - SHRI DHARAMBEER SON OF SHRI SOHAN LAL AGE 52 YEARS RESIDENT OF HOUSE NO. 587/17, OLD D C ROAD, NEAR DESHAN CHAKKI WALI GALI BHAGAT PURA, SONIPAT HARYANA 131001. (CO-APPLICANT)

SUMMONS

WHEREAS, OA/620/2024 was listed before Hon'ble Presiding Officer/ Registrar on 02/05/2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 4740587.23** [illegible]

[illegible]

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 28.05.2024 at 10:30 A. M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 10.05.2024.

SEAL — Signature of the Officer Authorised to issue summons. Debts Recovery Tribunal Chandigarh

Note: Strike out whichever is not applicable.

NORTHERN RAILWAY
CORRIGENDUM

Ref: Tender Notice No. 04/2023-2024 dated 18.04.2024 S. No. 06, Tender Number 77243124 Opening date 15.05.2024

The opening date of above tender has been extended from 15.05.2024 to 21.05.2024. All other terms and conditions remain unchanged. The corrigendum has been published on website www.ireps.gov.in. [illegible]

1464/2024

SERVING CUSTOMERS WITH A SMILE

SOUTH INDIAN Bank
Branch Address : East of Kailash Branch, Prop. No. 6, Sant Nagar, East of Kailash, South Delhi - 110065
Branch Mail ID: br1019@sib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorised officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on **"As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis"**. The auction will be conducted online through **https://egold.auctiontiger.net on 23.05.2024 between 12:00pm to 03:00pm** for the borrower **Mr. Krishan Kumar** account number **1019653000090343**.

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SYMBOLIC POSSESSION NOTICE

ICICI Bank — Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

Whereas,

The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Munawwar Ali/ Azmi Munawwar/ LBMDB00006337031/ TBMDB00006038210	Plot Gata No 146, Waky Mauza Jayantipur Wasi, Surya Nagar, Near Pacchmukhi Mandir, Moradabad, Uttar Pradesh- 244001/ May 9, 2024	December 18, 2023 Rs. 37,56,465/-	Moradabad
2.	Usha Rani Bajpai / LBMDB00006084114/ LBMDB00006100061	Khasra/gata No. 782 Min, Wasti Mouza, Majhola East Ward No. 11, Pargana, Tulsi Colony Mandi Samiti, Uttar Pradesh, Moradabad- 244001/ May 9, 2024	November 17, 2023 Rs. 30,22,477/-	Moradabad
3.	Abdul Wahid Shaikh/ LBMDB00006418312/ TBMDB00006409961	Gata No. 1027 Area, Situated At Mauza Dhaunri Gholam, Tehsil And District Moradabad, Uttar Pradesh- 244001/ May 9, 2024	January 19, 2024 Rs. 45,21,258/-	Moradabad
4.	Mohd Bilal/ Mohd Ayan/ LBMDB00006476826/ TBMDB00006046271	Plot Gata No. 690 And 694, Plot Situated In Mauza Manather, Moradabad, Uttar Pradesh 244001/ May 9, 2024	December 18, 2023 Rs 39,71,959/-	Moradabad
5.	Mohd Arsalan/ Mohammad Mustufa/ LBMDB00006117722/ LBMDB00006162188	Gata No. 378/4, Wake Bhadhaura, Ward 46, Tehsil And District Moradabad, Uttar Pradesh- 244001/ May 9, 2024	November 29, 2023 Rs 26,30,357/-	Moradabad

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 15, 2024
Place: Moradabad

Authorized Officer
ICICI Bank Limited

INDIA SHELTER FINANCE CORPORATION LTD.
IndiaShelter Home Loans — REGD. OFFICE:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office: [illegible], Uttar Pradesh 282002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

[illegible]

NAME OF THE BORROWER/ GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED/ MORTGAGED PROPERTY (ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	DATE OF POSSESSION
Mr./Mrs. MAMTA DEVI, Mr./Mrs. RAJ KUMAR, Mr./Mrs. KISHOR KUMAR [illegible] LOAN ACCOUNT NO. [illegible]	[illegible]	[illegible]	13.05.2024 (Symbolic Possession)
Mr./Mrs. [illegible] Mr./Mrs. DEEPAK [illegible] LOAN ACCOUNT NO. [illegible]	[illegible]	[illegible]	13.05.2024 (Symbolic Possession)
Mr./Mrs. RAMKISHAN [illegible] LOAN ACCOUNT NO. [illegible]	[illegible]	[illegible]	13.05.2024 (Symbolic Possession)

Place: AGRA Date: 15.05.2024 — For India Shelter Finance Corporation Ltd (Authorized Officer)

FOR ANY QUERY PLEASE CONTACT MR. SUDHIR KUMAR [illegible]

MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED
POSSESSION NOTICE (Appendix IV) Rule 8(1)

Whereas, the Authorized officer of **ManiBhavnam Home Finance India Pvt. Ltd.**, a (hereinafter referred to as "MBHF"), MBHF, which has duly been Authorised by the Central Government, vide a notification dated 17.06.2021, to be treated as a Financial Institution, for the purposes of the "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, having its registered office at:- **2nd Floor, N-2, South Extension Part-1, New Delhi- 110049** [illegible]

[illegible] RAJENDER, BOTH RESIDING AT [illegible]

Demand Notice Dated : [illegible], Date of Possession : 11.05.2024
Amount of Demand Notice : Rs. [illegible] as on 22-Jan-2024

Details of Property : ALL THAT PIECE AND PARCEL OF PROPERTY I.E. PLOT/ HOUSE PROPERTY [illegible] SITUATED AT VILLAGE [illegible] TEHSIL BAWANI KHERA & DISTT. BHIWANI, HARYANA [illegible]

Place: Hisar
Date: 11.05.2024

Authorised Officer, ManiBhavnam Home Finance India Pvt. Ltd.

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune – 411036

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (for immovable Property)

[illegible]

Sr. No.	Name of Borrowers	Description of Property	Date of Demand Notice	Possession Date of statutory	Amount in Demand Notice (Rs.)
1.	BHAWNA KOLI, [illegible]	All The Piece And Parcel Of Ground Floor [illegible]	08/05/2024	26/02/2024	Loan No. HL[illegible] Rs [illegible]

Place: DELHI Date: 15.05.2024 — Sd/- Authorised Officer, Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

CLIX HOUSING FINANCE LIMITED
Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi–110008

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO CLIX HOUSING FINANCE LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT).

[illegible] "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS"

Sr. No.	Name of the owner of the property (Title Deed holder/s) / Borrower(s) / Demand Notice amount	Description of the Property	Encumbrances known, if any	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)
1.	Sandeep Kumar Kapoor S/O ASHOK KUMAR KAPOOR 2. Deepak Kapoor Both Residing at [illegible] Loan No. – AC30160650096779 (Along with future interest and charges accruing after 22-12-2021 till the total realization of the loan amount)	ALL THAT PIECE AND PARCEL OF PROPERTY [illegible]	[illegible]	[illegible]	[illegible]

Standard terms & conditions for sale of property through private treaty are as under:
(1). Sale through Private treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS". (2.) [illegible] in favor of "Entity-Clix Housing Finance Limited", Bank Name - ICICI Bank, IFSC Code - ICIC0003419, Bank Account No - 341905000653. (3.) [illegible] (M) 9999916211, , Mr. Amit Aggarwal (9717792487), Mail ID: delhi@c1india.com, Website: https://www.bankeauctions.com/.

Date: 15.05.2024, Place: Delhi NCR

Authorized Officer, Clix Housing Finance Limited

CFM
Registered office: Block No. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad – 380051 Gujarat.

APPENDIX IV

POSSESSION NOTICE
(For Immovable Property) (Rule-8(1))

Whereas, The authorized officer of CFM Asset Reconstruction Pvt Ltd (Assignee - Acting as trustee of CFMARC Trust under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act), and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower, Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

Thereafter, CFM Asset Reconstruction Pvt Ltd (Assignee - Acting as trustee of CFMARC Trust) under the provisions of SARFAESI act, 2002, acquired entire outstanding dues along-with all underlying securities from L&T Finance Ltd (Assignor) vide Deed of Assignment of Debt and stepped into the shoes of secured creditor and became entitled to recover outstanding dues by enforcement of securities.

The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the Act read with rule 8 of the said Rules on this notice.

The borrower's/ Co-Borrowers'/ Guarantors' attention is invited for the provisions of sub-section 8 of sec 13 of the said act, in respect of the time available, to redeem the secured assets.

S. N.	Borrower's & Co-borrower's Name & Guarantors Name & Loan Account No.	Description Of The Mortgaged Properties	Demand Notice Date	Demand Notice Outstanding Amount (Rs.)	Date And Type Of Possession Taken
1	Mr. BHARAT BHUSHAN as Borrower and Mr. OM PRAKASH & M/s TRIPLE THREE ENTERPRISES (THROUGH ITS PROPRIETOR BHARAT) as Co- borrowers H14650270610051011 & H14650270610051011L	All the piece and parcel of the UNIT NO. R0270NT4106, FLAT NO 4106 ON 41ST FLOOR ADMEASURING SUPER AREA 1050 SQ. FT. SITUATED ON PLOT NO. GH - 01/A, SECTOR NO. 1, NEAR AJNARA GRAND HERITAGE PROJECT, DIST GAUTAM BUDH NAGAR, NOIDA, UTTAR PRADESH - 201301	23.10.2023	Rs. 1,46,16,109.55/- (Rupees One Crore Forty Six Lac Sixteen Thousand One Hundred Nine and Fifty Five Paise) as on 17/10/2023	10.05.2024 Symbolic Possession
2	Mr. RANJEET KUMAR GUPTA as Borrower and Mrs. ARCHANA KUMARI as Co-borrowers H17502060215040710 & H17502060215040710L	All the piece and parcel of the UNIT NO R0Z00T2603, TOWER- BLOCK 24023-1 ADMEASURING 910 SQ. FT. ON THE 26TH FLOOR OF THE BUILDING KNOWN AS ECO VILLAGE-4 SITUATED AT PLOT NO GH-01, SECTOR-16B GAUTAM BHUD NAGAR, GREATER NOIDA, UTTAR PRADESH, 201303	03.07.2023	Rs. 22,41,862.32/- (Rupees Twenty Two Lac Forty One Thousand Eight Hundred Sixty Two and Thirty Two Paise) as on 15/06/2023	10.05.2024 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of CFM Asset Reconstruction Pvt Ltd (Assignee - Acting as trustee of CFMARC Trust) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 15.05.2024
Place: Noida

Sd/- Authorised Officer
CFM Asset Reconstruction Pvt. Ltd.

पंजाब नैशनल बैंक punjab national bank
Circle Sastra- Centre Dehradun 1, PNB House, Paltan Bazar, Dehradun.

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/Guarantors /Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates of **Symbolic Possession 13.05.2024**. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Branch/ Borrower/Guarantor	Description of the Immovable Property	Date of Demand Notice	Amount outstanding as on the date
1.	Branch: Salaqui, Dehradun. Borrower: 1. M/s Nath Construction and Developers Pvt.Ltd., Through its Directors Sh. Neeraj Prasad Dangwal (Director) and Mrs. Sarita Dangwal (Director) Address: Shop No. 4, Thakur Complex, Dhalwala Main Ki Rail Rishikesh, Dehradun 2. Sh Neeraj Prasad Dangwal (Director) S/o Murli Dhar Dangwal Address: Badhan Niwas, Lane 3, Dhoranpur Doiwala, Upper Badrish Colony, Dehradun 3. Mrs. Sarita Dangwal (Director) W/o Neeraj Prasad Dangwal Address: Badhan Niwas, Lane 3, [illegible] Upper Badrish Colony, Dehradun	All that Residential Property bearing Khata No. 718 (Fasli Year 1414-1419) Khasra No. 592, Min. Rakba 0.096 acre or 385 Sq. Mtrs situated at Mauza Dharampur Dande, Pargana Central Doon, Tehsil & District Dehradun. Bounded and butted as under: East: Land of Sh. Satish Chandra Dimari, West: Land of Sh. Uniyal, North: Land of Sh. Sitaram & Amparam, South: Road. Sale Deed Regd. On Bahi No. 1, Zild 3652, Pages 103 to 134, SR No. 7446 on 12.10.2011 at SRO Dehradun-II (As per Sale Deed Dated 12.10.2011) Ownership: Sh. Neeraj Prasad Dangwal S/o Late Murlidhar Dangwal	22.02.2024	Rs. 71,95,393.76 + OI and other charges further interest from 01.02.2024 and costs etc.

Date: 14.05.2024 — Place: Dehradun — Authorised Officer, Punjab National Bank

CHANDER SHEKHAR — Insolvency Professional — New Delhi — Reg. No. IBBI/IPA-001/IP-P01706/2019-2020/12706